

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 308/ND/2018

In the matter of :

Vama Apparels (India) Pvt. Ltd

Vs.

SSIPL Lifestyle (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 14.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Chetanyashil Priyadarshi, Mr. Somya Jaitly,
Advocates

For the Respondent/Corporate Debtor : Mr. K. Datta, Mr. Alishan Naqvee, Ms. Swet
Shikha, Advocates

For the Intervener :

ORDER

Counsels for both the sides are present. Matter is posed for making final submissions. It is submitted/ noted that CP 308/18 and CP 310/2018 are connected matters. In view of it, Registry is directed to list both the matters on 5th December, 2019.

-Sd-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit